

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 212/2016 in
OA 1118/2015
MA 2925/2016

New Delhi, this the 17th day of October, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. The Director General,
All India Radio,
Akashwani Bhawan, Sansad Marg,
New Delhi-110001
2. The Deputy Director General (P)(I/C)
Prasar Bharati, All India Radio
Akashwani Bhawan, Sansad Marg,
New Delhi-110001
3. The Senior Accounts Officer
Pay & Accounts Office,
All India Radio,
Akashwani Bhawan, Sansad Marg,
New Delhi-110001
4. Union of India through its Secretary,
Ministry of Information and Broadcasting
Govt. of India, Shastri Bhawan,
New Delhi-110001Review Applicants

Versus

1. Ms. Syamali Biswas
W/o Shri Avijit Biswas
Retired from the post of Sr. Engineering Asst.
All India Radio, Parliament Street
New Delhi
R/o H2/14/G-1/2nd Floor,
Bengali Colony, Mahavir Enclave-I
New DelhiRespondent

2. The Deputy Secretary,
Department of Personnel & Training
Establishment (D), North Block
Govt. of India, New DelhiProforma Respondent

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 31.03.2016 passed in OA 1118/2015.

2. We have gone through the RA. The sole ground taken is that in our order, we have erroneously come to the conclusion that the pay scales of Rs.6500-10500 and Rs.7450-11500 got merged and, therefore, this is an error apparent on the face of the record, which needs rectification.

3. In the first paragraph of our order, in the last three lines, we have recorded as follows:

“.....The pay scales of Rs.6500-10500 and 7450-11500 were merged with effect from 1.01.2006 vide Ministry of Finance letter dated 13.11.2009.”

4. OM dated 13.11.2009 *inter alia* states as follows:

“.....Further, the Commission recommended that in case it is not feasible to merge the posts in these pay scales on functional consideration, the posts in the scale of Rs.5000-8000 and Rs.5500-9000 should be merged with the posts in the scale of Rs.6500-10500 being upgraded to the next higher grade in the pay band PB-2 with grade pay of Rs.4600 corresponding to the pre-revised scale of Rs.7450-11500. In case a post already exists in the scale of Rs.7450-11500, the post being upgraded from the scale of Rs.6500-10500, the post being upgraded from the scale of Rs.6500-10500 should be merged with the post in the scale of Rs.7450-11500.”

5. Thus, it would be seen that **posts** in the erstwhile scale of Rs.6500-10500 would be upgraded to PB-2 with Grade Pay of Rs.4600/- corresponding to the pre-revised scale of Rs.7450-11500. Erroneously, instead of 'posts', 'pay scales' had been mentioned in para 1 as well as para 10 of our order. In the last sentence of para 1 and para 10, the word 'pay scale' be replaced with the word 'post' in our order dated 31.03.2016 in OA 1118/2015. This, however, does not change the substantive argument.

6. The RA is, therefore, dismissed in circulation.

(Raj Vir Sharma)
Member (J)

(P.K. Basu)
Member (A)

/dkm/